

Rajasthan High Court Bench, Jaipur

A quarterly newsletter published by Rajasthan High Court







HRAN HIGAN NEWSLETTER

Hon'ble Mr. Justice Altamas Kabir

Judge, Supreme Court of India



Rajasthan High Court, Principal Seat, Jodhpur

Vol.-I

Editorial Board

Hon'ble Mr. Justice Narendra Kumar Jain Hon'ble Dr. Justice Vineet Kothari

Compiled by

Mr. H.S. Saxena, Registrar General, Rajasthan High Court

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Vikram Samvat 2067-2068

Rajasthan High Court 2011

Shaka Samvat

DAYS		JA	NUA	RY			FE	BRU	RY			$\overline{\mathbf{N}}$	IARC	:H				APRI	L	
Sunday	30	2	9	16	23		6	13	20	27		6	13	20	27		3	10	17	24
Monday	31	3	10	17	24		7	14	21	28		7	14	21	28		4	11	18	25
Tuesday		4	11	18	25	1	8	15	22		1	8	15	22	29		5	12	19	26
Wednesday		5	-12	19	26	2	9	*16	23		2	9	16	23	30		6	13	20	27
Thursday		6	13	20	27	3	10	17	24		3	10	17	24	31		7	14	21	28
Friday		7	14	21	28	4	11	18	25		4	11	18	25		1	8	15	22	29
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Tuesday	3	10	17	24	31		7	14	21	28		5	12	19	26	2	9	16	23	30
Wednesday	4	11	18	25		1	8	15	22	29		6	13	20	27	3	10	17	24	*31
Thursday	5	12	19	26		2	9	16	23	30		7	14	21	28	4	11	18	25	
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Tuesday		6	13	20	27		4	11	18	25	1	8	15	22	29		*6	13	20	27
Wednesday		7	14	21	28		.5	12	19	26	2	9	16	23	30		7	14	21	28
Thursday	1	8	15	22	29		6	13	20	27	3	10	17	24		1	8	15	22	29
Friday	2	9	16	23	30	_	7	14	21	28	4	11	18	25		2	9	16	23	30
Saturday	3	10	17	24		1	8	15	22	29	_5	12	19	26		3	10	17	24	31
	10 28		ond Sapna I			3-7	Gan Das Sec	idhi hera i	of Mah Holida aturda ika	ys	10 Guru Nanak Deo			*6 Moharram 10 Second Saturday 25 Christmas 25-31 Winter Holidays						

Note. 1. The employees working in the office of the Registrar General are permitted to avail of the two restricted holidays out of the list given below. The choice of such restricted holidays shall be intimated to the Registrar General by January 10th, 2011 :-

1. Guru Govind Singh Jayanti	11.01.2011	2. Good Friday	22.04.2011	3.	Easter Saturday	23.04.2011
4. Akha Teej	06.05.2011	Budh Poornima	17.05.2011	6.	Guru Poornima	15.07.2011
7. Thadri	21.08.2011	8. *Jumatul Vida	26.08.2011	9.	Ganesh Chaturthi	01.09.2011
10. Samvatsari	02.09.2011	 Anant Chaturdashi 	11.09.2011	12.	Bhagwan Parshwanath Jayanti	20.12.2011

- 2. Holidays marked with an asterisk (*) depend on visibility of the Moon.
- 3. Summer Vacation From Wednesday the 1st June, 2011 to Tuesday the 28th June, 2011 (both days inclusive) captioned in redlines.
- 4. Dushera Break From Wednesday the 28th September 2011 to Friday the 7th October 2011 shown in redlines.
- 5. The office will remain open on 29th September, 30th September & 1st October 2011
- 6. Saturday the 26th March 2011, 24th September 2011 and 22nd October 2011 will be working days of Hon'ble Courts. Shown in 🗀

- 7. Winter Holidays From Sunday the 25th December to Saturday the 31st December 2011 are shown in red ink.
- 8. Sundays, Second Saturdays and other holidays for the High Court are shown in red ink.

Rajasthan High Court



HON'BLE THE CHIEF JUSTICE MR. ARUN KUMAR MISHRA

EDITORIAL BOARD



Hon'ble Mr. Justice Narendra Kumar Jain



Hon'ble Dr. Justice Vineet Kothari

RAJASTHAN HIGH COURT

(Hon'ble Judges)



Hon ble The Chief Justice Mr. Arun Kumar Mishra D.O.B. - 03.09.1955 D.O.E. - 25.10.1999



Hon'ble Mr. Justice Abhay Manohar Sapre D.O.B. - 28.08.1954 D.O.E. - 25.10.1999



Hon'ble Mr. Justice P.C.Tatia D.O.B. - 04.08.1951 D.O.E. - 11.01.2001



Hon'ble Mr. Justice Dalip Singh D.O.B. - 18.11.1950 D.O.E. - 02.09.2004



Hon'ble Mr. Justice Narendra Kumar Jain D.O.B. - 08.10.1952 D.O.E. - 02.09.2004



Hon'ble Mr. Justice Dinesh Maheshwari D.O.B. - 15.05.1958 D.O.E. - 02.09.2004



Hon'ble Mr. Justice Ajay Rastogi D.O.B. - 18.06.1958 D.O.E. - 02.09.2004



Hon'ble Mr. Justice Govind Mathur D.O.B. - 14.04.1959 D.O.E. - 02.09.2004



Hon'ble Mr. Justice P.S.Asopa D.O.B. - 30.09.1951 D.O.E. - 13.06.2005



Hon'ble Mr. Justice G.K.Vvas D.O.B. - 09.07.1956 D.O.E. - 13.06.2005



Hon'ble Mr. Justice R.S.Chauhan D.O.B. - 24.12.1959 D.O.E. - 13.06.2005



Hon'ble Dr. Justice Vineet Kothari D.O.B. - 02.09.1959 D.O.E. - 13.06.2005



Hon'ble Mr. Justice Mohammad Rafiq D.O.B. - 25.05.1960 D.O.E. - 15.05.2006



Hon'ble Mr. Justice R.S.Rathore D.O.B. - 01.07.1953 D.O.E. - 05.07.2007



Hon'ble Mr. Justice Mahesh Chandra Sharma D.O.B. - 01.06.1955 D.O.E. - 05.07.2007



Hon'ble Mr. Justice Sangeet Raj Lodha D.O.B. - 13.10.1959 D.O.E. - 05.07.2007



Hon'ble Mr. Justice M.N.Bhandarl D.O.B. - 13.09.1960 D.O.E. - 05.07.2007



Hon'ble Mr. Justice C.M.Totla D.O.B. - 28.04.1950 D.O.E. - 15.04.2008



Hon'ble Mr. Justice M.C.Bhagwatl D.O.B. - 10.06.1950 D.O.E. - 15.04.2008



Hon'ble Dr. Justice Smt. Meena V. Gomber D.O.B. - 30.07.1951 D.O.E. - 29.09.2009



Hon'ble Mr. Justice K.C.Joshl D.O.B. - 15.05.1950 D.O.E. - 24.05.2010



Hon'ble Mr. Justice <u>S.S.Kothari</u> D.O.B. - 10.10.1950 D.O.E. - 24.05.2010





Message

I am pleased to learn that the Rajasthan High Court is proposing to publish the Rajasthan High Court News Letter.

I extend my best wishes for this publication on the occasion of its inaugural issue.

(Shivraj V. Patil)





CHIEF MINISTER RAJASTHAN

Message

I am extremely happy to know that Rajasthan High Court, Jodhpur/Jaipur is going to publish the inaugural issue of 'RAJASTHAN HIGH COURT NEWS LETTER'.

Publication of a newsletter by the high court in the state is, indeed, a commendable step which will ensure an ideal inter-play between law and society, thus, evolving a socio-legal understanding between the people and the legal fraternity. Judicial decisions, empirical research, important statistics and other vital information contained in the newsletter will immensely cater to the requirement of legal practitioners, experts, law students as well as litigants.

I am sure the contents of the news letter will cover a broad spectrum of views and legal opinions on newly emerging and rapidly changing legal issues.

While sending my best wishes for the success of the endeavour, I congratulate all those who have made this newsletter possible.

(Ashok Gehlot)





Rajasthan High Court Jodhpur : 0291-2544391 Jaipur : 0141-2227130



FROM DESK OF THE CHIEF JUSTICE

Ifeel extremely happy that the Rajasthan High Court is releasing its first issue of 'News Letter'. The object of the 'News Letter' is to provide information about the Judiciary to those who are concerned with it and to the litigants as well.

Rajasthan High Court was established by an Ordinance promulgated by the then Rajpramukh of Rajasthan on 21st June, 1949. In pursuance thereof, a notification was issued and the High Court of Judicature for Rajasthan came into existence on 29th August, 1949. Hon'ble Shri Justice Kamala Kant Verma took oath as first Chief Justice of Rajasthan High Court along with eleven other Judges. As per the notification, Jaipur Bench of Rajasthan High Court was established in the year 1956, but it ceased to exist after two years and again, the Bench started functioning from 31st January, 1977.

After its establishment, Rajasthan High Court was presided over by stalwarts like Justice Kailash Nath Wanchoo, Justice Sarju Prasad, Justice Jagat Narayan, Justice B.P. Beri and Justice P.N. Singhal. Rajasthan High Court has the proud distinction of contributing many distinguished Judges to the Supreme Court of India. The dynamic scholarly Bar at Jodhpur and Jaipur has added strength to the High Court and has enabled the Judges to dispense effective justice to the people of Rajasthan. In many landmark judgments, it has upheld the principles underlying the Constitution, protecting Fundamental Rights of the citizens and implementation of Directive Principles of State Policy.

This inaugural issue of the 'News Letter' and the following issues will definitely disseminate information like statistical data, pendency, disposal and other activities of the High Court and subordinate courts from time to time.

I wish this publication every success. I am confident that this issue will serve the needs of all those concerned with administration of justice and will be greatly appreciated by them.

I want to place my appreciation on record for Hon'ble Shri Justice N.K. Jain, Hon'ble Dr.Justice Vineet Kothari and the officers associated with publication of the News Letter for their hard-work and sincere efforts to make publication of this issue possible.

(Arun Mishra)



Hon'ble Mr. Justice Narendra Kumar Jain





Hon'ble Dr. Justice Vineet Kothari

FROM THE DESK OF EDITORS

The need of publishing a quarterly Newsletter of Rajasthan High Court was being felt for quite sometime.

The Newsletter containing authentic information about important developments, activities, Notifications & Office Circulars and judgments pronounced by High Court including administrative orders for control and management of subordinate judiciary and staff is the interface between the judiciary and other stake holders in judiciary like lawyers, litigants and public at large. The need of clear and wide communication between the judicial institution like High Court and subordinate judiciary and public certainly enures to the benefit of all concerned.

Under the able and inspiring leadership of Hon'ble Chief Justice Shri Arun Mishra, we in the Editorial Committee compiled the material, which is in your hands in a beautifully printed First Volume, which for historical reasons also gives photographs of sitting Supreme Court Judges, Sitting High Court Judges and Former Chief Justices of Rajasthan High Court, besides other relevant information about them.

The Newsletter also covers important events, developments, conferences and activities of Legal Service Authority, Rajasthan State Judicial Academy and gist of important recent judgments rendered by Rajasthan High Court.

We are thankful to the dignitaries-His Excellency the Governor of Rajasthan, Chief Minister of Rajasthan and Hon'ble Chief Justice for contributing their messages and blessings for this publication, which will be published regularly on quarterly basis from now onwards.

While inviting suggestions from all concerned for further improvements, we own up inadvertent errors in printing, if any, which may have crept in, despite best efforts made by the Editorial team to which we convey our heart felt thanks.

(Dr. Vineet Kothari)

(Narendra Kumar Jain)

SUPREME COURT OF INDIA

(Hon'ble Judges)



Hon'ble The Chief Justice of India Mr. S.H. Kapadia D.O.B. - 29.09.1947 D.O.E. - 18.12.2003 CJI w.e.f. 12.05.2010



Hon'ble Mr. Justice Altamas Kablr D.O.B. - 19.07.1948 D.O.E. - 09.09.2005



Hon ble Mr. Justice R.V.Raveendran D.O.B. - 15.10.1946 D.O.E. - 09.09.2005



Hon'ble Mr. Justice
Dalveer Chand Bhandarl
D.O.B. - 01.10.1947
D.O.E. - 28.10.2005



Hon'ble Mr. Justice Devinder Kumar Jain D.O.B. - 25.01.1948 D.O.E. - 10.04.2006



Hon'ble Mr. Justice <u>Markandeya Katlu</u> D.O.B. - 20.09.1946 D.O.E. - 10.04.2006



Hon'ble Mr. Justice Harlit Singh Bedi D.O.B. - 05.09.1946 D.O.E. - 12.01.2007



Hon'ble Mr. Justice V.S.Sirpurkar D.O.B. - 22.08.1946 D.O.E. - 12.01.2007



Hon'ble Mr. Justice B.Sudershan Reddy D.O.B. - 08.07.1946 D.O.E. - 12.01.2007



Hon'ble Mr. Justice P. Sathasivam D.O.B. - 27.04.1949 D.O.E. - 21.08.2007



Hon'ble Mr. Justice Ganpat Singh Singhyl D.O.B. - 12.12.1948 D.O.E. - 12.11.2007



Hon'ble Mr. Justice Aftab Alam D.O.B. - 19.04.1948 D.O.E. - 12.11.2007



Hon'ble Mr. Justice Japdish Madhurial Panchal D.O.B. - 06.10.1946 D.O.E. - 12.11.2007



Hon'ble Mr. Justice Dr. Mukundakam Sharma D.O.B. - 18.09.1946 D.O.E. - 09.04.2008



Hon'ble Mr. Justice Cyriac Joseph D.O.B. - 28.01.1947 D.O.E. - 07.07.2008



Hon'ble Mr. Justice A.K.Ganguly D.O.B. - 03.02.1947 D.O.E. - 17.12.2008



Hon'ble Mr. Justice R.M.Lodha D.O.B. - 28.09.1949 D.O.E. - 17.12.2008



Horbie Mr. Justice H.L.Dattu D.O.B. - 03.12.1950 D.O.E. - 17.12.2008



Hon'ble Mr. Justice Deepak Verma D.O.B. - 28.08.1947 D.O.E. - 11.05.2009



Hon'ble Mr. Justice
Dr. Balbir Singh Chauhan
D.O.B. - 02.07.1949
D.O.E. - 11.05.2009



Hon'ble Mr. Justice A.K.Patnalk D.O.B. - 03.06.1949 D.O.E. - 17.11.2009



Hon'ble Mr. Justice T.S.Thakur D.O.B. - 04.01.1952 D.O.E. - 17.11.2009



Hon ble Mr. Justice K.S.Radhakrishnan D.O.B. - 15.05.1949 D.O.E. - 17.11.2009



Hon'ble Mr. Justice \$.\$.NI||ar D.O.B. - 07.06.1949 D.O.E. - 17.11.2009



Hon'ble Mr. Justice Swatanter Kumar D.O.B. - 31.12.1947 D.O.E. - 18.12.2009



Hon'ble Mr. Justice Chandramauli Kumar Prasad D.O.B. - 15.07.1949 D.O.E. - 08.02.2010



Hon'ble Mr. Justice <u>H.L.Gokhale</u> D.O.B. - 10.03.1949 D.O.E. - 30.04.2010



Hon'ble Mrs. Justice Gyan Sudha Misra D.O.B. - 28.04.1949 D.O.E. - 30.04.2010



Hon'ble Mr. Justice Anll R.Dave D.O.B. - 19.11.1951 D.O.E. - 30.04.2010

FORMER CHIEF JUSTICES OF RAJASTHAN HIGH COURT



Hon'ble Mr. Justice K.K.Verma From - 29.08.1949 24.01.1950



Hon'ble Mr. Justice D.M.Bhandari From - 18.12.1968 To - 18.12.1969



Hon'ble Mr. Justice C.Honniah From - 27.04.1978 To - 22.09.1978



Hon'ble Mr. Justice J.S.Verma From - 01.09.1986 To - 22.05.1989



Hon'ble Mr. Justice Shivaraj V Patil From - 22.01.1999 14.03.2000



Hon'ble Mr. Justice Kallash Wanchoo From - 02.01.1951 To - 10.08.1958



Hon'ble Mr. Justice J.Narayan From - 16.12.1969 To - 13.02.1973



Hon'ble Mr. Justice C.M.Lodha From - 12.03.1979 From - 12.03.19/9 To - 09.07.1980



Hon'ble Mr. Justice K.C.Agarwal From - 15.04.1990 To - 07.04.1994



Hon'ble Dr. Justice A.R. Lakshmanan From - 29.05.2000 - 25.11.2001



Hon'ble Mr. Justice Sarju Prasad From - 28.02.1959 - 10.10.1961



Hon'ble Mr. Justice B.P.Beri From - 14.02.1973 To - 16.02.1975



Hon'ble Mr. Justice K.D.Sharma From - 07.01.1981 To - 22.10.1983



Hon'ble Mr. Justice G.C.Mittal From - 12.04.1994 To - 03.03.1995



Hon'ble Mr. Justice Arun Kumar From - 02.12.2001 - 02.10.2002



Hon'ble Mr. Justice J.S.Ranawat From - 11.10.1961 To - 31.05.1963



Hon'ble Mr. Justice P.N.Singhal From - 17.02.1975 To - 05.11.1975



Hon'ble Mr. Justice P.K.Baneriee From - 23.10.1983 To - 30.09.1985



Hon'ble Mr. Justice A.P.Ravani From - 04.04.1995 To - 10.09.1996



Hon'ble Mr. Justice Anil Dev Singh From - 24.12.2002 - 22.10.2004



Hon'ble Mr. Justice D.S.Dave From - 01.06.1963 To - 17.12.1968



Hon'ble Mr. Justice V.P.Tyagi From - 06.11.1975 To - 27.12.1977



Hon'ble Mr. Justice D.P.Gupta From - 12.04.1986 To - 31.07.1986



Hon'ble Mr. Justice M.G.Mukherji From - 19.09.1996 To - 24.12.1997



Hon'ble Mr. Justice Sachidanand Jha From - 12.10.2005 From -- 15.06.2007



Hon'ble Mr. Justice J.M.Panchal From - 16.07.2007 To - 11.11.2007



Hon'ble Mr. Justice
Narayan Roy
From - 05.01.2008
To - 31.01.2009



Hon'ble Mr. Justice
Deepak Verma
From - 06.03.2009
To - 10.05.2009



Hon'ble Mr. Justice Jagdish Bhalla From - 03.08.2009 To - 31.10.2010

List of Hon'ble Chief Justices of the Rajasthan High Court elevated to Supreme Court of India

Sr. No.	Name of Hon'ble Judge	Date of Elevation
1	Hon'ble Mr. Justice K. N. Wanchoo	11/08/1958
2	Hon'ble Mr. Justice P. N. Singhal	06/11/1975
3	Hon'ble Mr. Justice J. S. Verma	03/06/1989
4	Hon'ble Mr. Justice Shivaraj V. Patil	15/03/2000
5	Hon'ble Mr. Justice Arun Kumar	03/10/2002
6	Hon'ble Mr. Justice A. R. Lakshmanan	20/12/2002
7	Hon'ble Mr. Justice J. M. Panchal	12/11/2007
8	Hon'ble Mr. Justice Deepak Verma	11/05/2009

List of Hon'ble Judges of the Rajasthan High Court elevated to Supreme Court of India

Sr. No.	Name of Hon'ble Judge	Date of Elevation
1	Hon'ble Mr. Justice P. N. Singhal	06/11/1975
2	Hon'ble Mr. Justice N. M. Kasliwal	06/10/1989
3	Hon'ble Mr. Justice S. C. Agarwal	11/01/1990
4	Hon'ble Mr. Justice A. K. Mathur	07/06/2004
5	Hon'ble Mr. Justice G. S. Singhvi	12/11/2007
6	Hon'ble Mr. Justice R. M. Lodha	17/12/2008

List of Hon'ble Judges of the Rajasthan High Court elevated as Chief Justice of other High Court

Sr. No.	Name of Hon'ble Judge	Date of Elevation	Name of High Court
1	Hon'ble Mr. Justice M. L. Shrimal	17/12/1983	Sikkim High Court
2	Hon'ble Mr. Justice G. M. Lodha	01/03/1988	Gauhati High Court
3	Hon'ble Mr. Justice N. M. Kasliwal	29/03/1989	Himachal Pradesh High Court
4	Hon'ble Mr. Justice Milap Chand Jain	28/11/1990	Delhi High Court
5	Hon'ble Mrs. Justice Kanta Bhatnagar	15/06/1992	Madras High Court
6	Hon'ble Mr. Justice S. N. Bhargava	20/01/1993	Sikkim High Court
7	Hon'ble Mr. Justice A. K. Mathur	03/02/1996	Madhya Pradesh High Court
8	Hon'ble Mr. Justice N. K. Jain	13/09/2000	Madras/Karnataka High Court
9	Hon'ble Mr. Justice G. S. Singhvi	27/11/2005	Andhra Pradesh High Court
10	Hon'ble Mr. Justice Y. R. Meena	03/02/2007	Gujrat High Court
11	Hon'ble Mr. Justice Rajesh Balia	05/01/2008	Patna High Court
12	Hon'ble Mr. Justice R. M. Lodha	13/05/2008	Patna High Court
13	Hon'ble Mr. Justice Bhagwati Prasad	22/08/2010	Jharkhand High Court

Transfer From Rajasthan High Court (From 01/01/2010 to 31/12/2010)

Sr. No.	To	To Name of Hon'ble Judge		
1	Gujrat High Court	Hon'ble Mr. Justice Arvind Mohanlal Kapadia	15/05/2010	

Transfer To Rajasthan High Court (From 01/01/2010 to 31/12/2010)

	Sr. No.	From	Name of Hon'ble Judge	Date of Transfer
	1	Madhya Pradesh High Court	Hon'ble Mr. Justice Abhay Manohar Sapre	11/02/2010
ſ	2	Madhya Pradesh High Court	Hon'ble Mr. Justice Arun Kumar Mishra	12/09/2010

Elevation & Retirement In Rajasthan High Court (From 01/01/2010 to 31/12/2010)

ELEVATION

Sr. No.	Name of Hon'ble Chief Justice	Date of Birth	Date of Elevation
1	Hon'ble The Chief Justice Mr. Arun Kumar Mishra	03/09/1955	01/11/2010 (Actg. C.J.) 26/11/2010 (C.J.)

Sr. No.	Name of Hon'ble Judge	Date of Birth	Date of Elevation
1	Hon'ble Mr. Justice K. C. Joshi	15/05/1950	24/05/2010
2	Hon'ble Mr. Justice S. S. Kothari	10/10/1950	24/05/2010

RETIREMENT

Sr. No.	Name of Hon'ble Judge	Date of Retirement
1	Hon'ble Mr. Justice N. P. Gupta	21/01/2010
2	Hon'ble Mr. Justice R. C. Gandhi	22/01/2010
3	Hon'ble Mr. Justice Guman Singh	06/02/2010
4	Hon'ble Mr. Justice H. R. Panwar	11/02/2010
5	Hon'ble Mr. Justice J. R. Goyal	04/04/2010
6	Hon'ble Mr. Justice K. S. Rathore	15/04/2010
7	Hon'ble Mr. Justice D. N. Thanvi	03/06/2010
8	Hon'ble Mr. Justice K. S. Chaudhari	30/06/2010
9	Hon'ble Mr. Justice G. S. Sarraf	01/07/2010
10	Hon'ble Mr. Justice Jagdish Bhalla, CJ	01/11/2010
11	Hon'ble Mr. Justice S. P. Pathak	15/12/2010

Sanctioned Strength & Vacancies in Rajasthan High Court (As on 31/12/2010)

Sanctioned Strength	Working Strength	Vacancies
40	22	18

Sanctioned Strength & Vacancies in District & Subordinate Courts (As on 31/12/2010)

Cadre	Sanctioned Strength	Working Strength	Vacancies
District Judge Cadre	245	187	58
Fast Track Cadre	83	83	Nil
Sr. Civil Judge Cadre	222	147	75
Civil Judge Cadre	329	275	54

Institution, Disposal And Pendency Of Cases In Rajasthan High Court (from 01/01/2010 To 31/12/2010)

Sr. No.	Kind of Cases	Opening Balance as on 01/01/2010	Institution from 01/01/2010 to 31/12/2010	Disposal from 01/01/2010 to 31/12/2010	Pendency at the end of 31/12/2010
1	Writ	102356	47129	28183	121302
2	Civil	87035	17030	8720	95345
3	Criminal	58407	37060	30804	64663
4	Tax Matters	2080	720	302	2498
5	Others	9309	2536	3163	8682
	Total	259187	104475	71172	292490

Institution, Disposal And Pendency Of Cases In District & Subordiate Courts (from 01/01/2010 To 31/12/2010)

Sr. No.	District	Opening Bo 01/01	alance as on 1/2010	01/01/	ion from 2010 to 2/2010	01/01/	al from 2010 to 2/2010	Pendency 31/1	at the end of 2/2010
		Civil	Crl.	Civil	Crl.	Civil	Crl.	Civil	Crl.
1	Ajmer	23534	38070	10732	47913	10831	46272	23435	39711
2	Alwar	28100	40165	10318	25734	7978	23085	30440	42814
3	Balotra	4518	12477	2120	9608	1369	9049	5269	13036
4	Baran	3540	19405	1959	11912	1613	10824	3886	20493
5	Banswara	1911	15108	1278	7797	1166	8253	2023	14652
6	Bharatpur	13802	32213	5841	16899	5253	16267	14380	32845
7	Bhilwara	15344	33487	7408	17949	6675	15935	16077	35501
8	Bikaner	13576	28906	5947	23032	4914	21043	14609	30895
9	Bundi	5666	14106	3770	12541	2935	11566	6501	15081
10	Chittorgarh	8277	28080	4428	17218	3571	15746	9134	29552
11	Churu	5649	11341	2280	8439	2554	8166	5375	11614
12	Dausa	6588	18773	3003	10055	3122	8684	6469	20144
13	Dholpur	3604	15336	1828	11442	1649	10558	3783	16220
14	Dungarpur	2648	9948	1162	6960	971	6351	2839	10557
15	Ganganagar	13357	37535	5881	24177	5461	20686	13777	41026
16	Hanumangarh	8778	19936	4650	12166	3436	9266	9992	22836
17	Jaipur City	76435	255436	29291	176035	28987	146175	76739	285296
18	Jaipur Distt.	20248	58666	9540	46090	8691	40113	21097	64643
19	Jalore	3734	9868	1439	7892	1200	7053	3973	10707
20	Jaisalmer	734	2805	1097	4310	382	4138	1449	2977
21	Jhalawar	4352	22578	2598	12398	2264	10153	4686	24823
22	Jhunjhunu	7833	23593	3684	14263	2876	12704	8641	25152
23	Jodhpur	19236	52028	11376	80917	9348	72356	21264	60589
24	Karauli	4710	13097	2411	8007	2284	7265	4837	13839
25	Kota	18315	48765	9378	45316	8173	37205	19520	56876
26	Merta	8734	14091	3611	11688	3731	11144	8614	14635
27	Pali	8988	25364	5131	24086	4397	22339	9722	27111
28	Pratapgarh	2315	12654	909	9604	2445	8364	779	13894
29	Rajsamand	4448	10457	2873	8021	2553	7749	4768	10729
30	Sawai Madhopur	7176	12512	2524	8542	2174	7357	7526	13697
31	Sikar	12722	23263	4495	20228	3722	17477	13495	26014
32	Sirohi	3499	11241	1753	9705	1456	9141	3796	11805
33	Tonk	6853	19657	3560	10453	2943	10920	7470	19190
34	Udaipur	12552	46146	7411	27598	6302	24406	13661	49338
	Total	381776	1037107	175686	788995	157436	697810	400026	1128292

Major Events

Sr. No.	Date	Event	
1	11/02/2010	Swearing-in-Ceremony on the transfer of Hon'ble Mr. Justice Abhay Manohar Sapre , Judge of the Madhya Pradesh High Court as the Judge of Rajasthan High Court.	
2	09/04/2010	Swearing-in-Ceremony on the confirmation of Hon'ble Mr. Justice Kishan Swaroop Chaudhari, Hon'ble Mr. Justice Mahesh Chandra Bhagwati and Hon'ble Mr. Justice Chand Mal Totla as Judge of the Rajasthan High Court.	
3	04/05/2010	Hon'ble The then Chief Justice Mr. Jagdish Bhalla released the souvenier "Smarika 2010" published by Rajasthan High Court Non-Gazetted Ministerial Staff Association.	
4	13/05/2010	Hon'ble The then Chief Justice Mr. Jagdish Bhalla inaugurated E-Kiosk (Touch Screen) at Jaipur Bench. It will enable the advocates and litigants to know the status of their cases.	
5	24/05/2010	Swearing -in-Ceremony on the appointment of Hon'ble Mr. Justice Kailash Chandra Joshi and Hon'ble Mr. Justice Sajjan Singh Kothari as Additional Judges of the Rajasthan High Court.	
6	26/05/2010	Hon'ble The then Chief Justice Mr. Jagdish Bhalla inaugurated E-Kiosk (Touch Screen) at Jodhpur. It will enable the advocates and litigants to know the status of their cases.	
7	22/08/2010	Hon'ble The Chief Justice of India S. H. Kapadia visited to Rajasthan High Court, Jodhpur for interaction with the Judicial Officers of subordinate judiciary accompanied with Hon'ble The then Chief Justice Mr. Jagdish Bhalla.	
8	12/09/2010	Swearing-in-ceremony on the transfer of Hon'ble Mr. Justice Arun Kumar Mishra, Judge of the Madhya Pradesh High Court as Judge of the Rajasthan High Court.	
9	01/11/2010	Assuming of charge of the office of the Acting Chief Justice by Hon'ble Mr. Justice Arun Kumar Mishra on being appointed as such in pursuance of the Notification No. K.11019/2/2010.USA.II dt. 29/10/2010 issued by the Ministry of Law & Justice (Department of Justice) Govt. of India, New Delhi.	
10	26/11/2010	Swearing-in-Ceremony at Raj Bhawan, Jaipur on the appointment of Hon'ble Mr. Justice Arun Kumar Mishra as Chief Justice of the Rajasthan High Court.	
11	27/11/2010	Inauguration of Gram Nyayalaya at Bassi by Hon'ble Union Law Minister Dr. M. Veerappa Moily.	

Important Visits And Conferences/Seminars Attended By The Hon'ble Judges Of Rajasthan High Court

Sr. No.	Date	Visits/Conferences/Seminars attended by Hon'ble Judges	
1	13 th to 14 th February, 2010	Hon'ble Mr. Justice Satya Prakash Pathak, Judge, Rajasthan High Court has attended National Conference of High Court Justices on the Contribution of the Supreme Court to the development of Law (2008-date) held by National Judicial Academy, Bhopal.	
2	20 th to 21 st March, 2010	Hon'ble Mr. Justice Raghvendra Singh Chauhan, Judge, Rajasthan High Court has attended National Conference of High Court Justices on "Indian Judiciary: The Next Decade" held by National Judicial Academy, Bhopal.	
3	3 rd April, 2010.	Hon'ble Mr. Justice P. C. Tatia, Judge, Rajasthan High Court has attended Annual Calendar Meeting of National Judicial Academy, Bhopal to develop NJA's Annual Calender for the Academic Year 2010-2011.	
4	17 th to 18 th April, 2010	Hon'ble Mr. Justice Dinesh Maheshwari, Judge, Rajasthan High Court has attended National Conference of High Court Justices on "The Indian Judiciary: The Next Decade" held by National Judicial Academy, Bhopal.	
5	8 th May, 2010	Hon'ble Dr. Justice Mrs. Meena V. Gomber has attended meeting of the Hon'ble Chairpersons of the Committee constituted by various High Courts for the "Protection of Sexual Harassment of Women at Work Place" held at National Judicial Academy, Bhopal.	
6	28 th to 29 th June, 2010	Hon'ble Mr. Justice Narendra Kumar Jain, Judge, Rajasthan High Court has attended a two days national seminar on "Detection of Cyber Crimes and DNA Technology in Crime Investigation" held at SVP National Police Academy, Hyderabad.	
7	31 st July to 1 st August, 2010	Hon'ble Mr. Justice Munishwar Nath Bhandari, Judge, Rajasthan High Court has attended National Conference of High Court Justices on "High Courts' Superintendence and Control of Subordinate Courts: Sharing of Experience" held by National Judicial Academy, Bhopal.	
8	18 th to 19 th September, 2010	Hon'ble Mr. Justice Dalip Singh, Judge, Rajasthan High Court has attended National Conference of High Court Justices on "Terrorism and National Security: Key Challenges and Role of Courts" held by National Judicial Academy, Bhopal.	
9	29 th to 31 st October, 2010	Hon'ble Dr. Justice Vineet Kothari, Judge, Rajasthan High Court, gave power point presentation as Guest Faculty at P-366 "Regional Judicial Conference on Enhancing Quality of Adjudication" held by NJA, Bhopal at Uttan, Mumbai.	
10	20 th to 21 st November, 2010	Hon'ble Mr. Justice Ajay Rastogi, Judge, Rajasthan High Court has attended National Conference of High Court Justices on Contribution of High Courts to Development of Law (January, 2009 to date) held by National Judicial Academy, Bhopal.	

Important Rules & Notifications of Rajasthan High Court

Sr. No.	Name of Rule			
1	Rajasthan High Court Ordinance, 1949			
2	Rules of the High Court of Judicature for Rajasthan, 1952			
3	Rajasthan Judicial Service Rules, 2010			
4	Rajasthan High Court Staff Service Rules, 2002			
5	Rajasthan Subordinate Courts Ministerial Establishment Rules, 1986			

Sr. No.	Name of Rule/Notification	S.R.O./G.S.R. No.	Date
1	Scheme/Guidelines of Conferment of Distinction as Senior Advocate	S.R.O. No. 1	02/04/2010
2	Rajasthan Gram Nyayalayas Rules, 2010	S.R.O. No. 2	07/04/2010
3	Rules of the High Court of Judicature for Rajasthan (Amendment) Rules, 2010 (in re : Disciplinary actions)	S.R.O. No. 3	15/04/2010
4	Amendment in Scheme/Guidelines of Conferment of Distinction as Senior Advocate (S.R.O. No. 1 Dtd. 02/04/2010)	S.R.O. No. 4	30/04/2010
5	Rules of the High Court of Judicature for Rajasthan (Amendment) Rules, 2010 (in re : PIL)	S.R.O. No. 5	30/04/2010
6	Notification regarding Pecuniary Limits, Court Seal, Form and Fee of application for the institution of the suit, claim or dispute in the Gram Nyayalayas	S.R.O. No. 6	25/05/2010
7	Rajasthan High Court Staff Service (Amendment) Rules, 2010 (in re: Prohibition of disqualification due to child born within 280 days of commencement of rule)	S.R.O. No. 7	11/06/2010
8	Rajasthan High Court Staff Service (Amendment) Rules, 2010 (in re: Addition of posts in feeder cadre of promotions)	S.R.O. No. 8	21/06/2010
9	Rajasthan Subordinate Courts Ministerial Establishment (Amendment) Rules, 1986 (in re : Age relaxation, Promotion/eligibility on the basis of number of issues, Departmental Examinations)	Karmik/ka-2/85	06/07/2010

Standing Orders

Sr. No	S. O. No.	Date	Particulars
1	14	18/08/2010	In Compliance of Hon'ble Full Court's Resolution, it is notified to all the concerned that whenever any matter is filed before the High Court, it should be addressed only to Hon'ble The Chief Justice without showing his name.

Important Decisions Taken By Rajasthan High Court

1. As per Full Court resolution passed on 05/09/09, the Court sitting hours have been increased by 30 minutes. The timings of the Court sitting are as follows:-

Session	From	To
Pre Lunch Session	10.30 am to 01.00 pm	10.30 am to 01.15 pm
Lunch Break	01.00 pm to 02.00 pm	01.15 pm to 02.00 pm
Post Lunch Session	02.00 pm to 04.30 pm	02.00 pm to 04.45 pm

It is pertinent to mention that after increasing the working hours of Court sitting the disposal of cases has also been increased.

- 2. In pursuance of Rule 53 (1) of the Rajasthan Civil Services Pension Rules, 1996 the Governor of Rajasthan on the recommendation of Rajasthan High Court, compulsorily retired 19 Judicial Officers in the public interest vide Government orders dtd. 31/03/2010.
- 3. Promotion order dated 21/04/2010 of 47 officers promoted to the post of ADJ in DJ Cadre.
- 4. Promotion order dated 21/04/2010 of 49 officers promoted to the post of ADJ (FT).
- 5. On 15th January, 2011 following decisions have been taken in the Full Court meeting of the Hon'ble High Court:-
 - (i) Regarding formulation of action plans for implementing the recommendations of 13th Finance Commission for improvement in Administration of Justice with the specific objective of reducing the arrears significantly. It has been resolved:-
 - (a) To begin evening courts' first phase (10 DJ/ADJ + 40 CJ(SD) ACJM/CJ(JD) JM rank
 - (b) Appointment of 37 Court Managers (03 for High Court + 34 for District Courts)
 - (ii) To promote 60 Officers in Senior Civil Judge cadre on ad hoc basis.
 - (iii) That credit of working days when the work is suspended or there is strike in the Subordinate courts, such days should not be given and Judicial Officers should not deduct such days from overall working days.
 - (iv) To grant Super-Time Scale to 22 Officers in DJ Cadre and Selection Scale to 38 Officers in DJ Cadre.
 - (v) Creation of Examination Cell as mentioned in Rule 3(i) of the Rajasthan Judicial Service Rules, 2010.
 - (vi) Approved the proposed amendments in Rule 31, 32 & Schedule III, revising cadre strength in Schedule-I and determination of vacancies for the year 2011 under Rajasthan Judicial Service Rules, 2010.
 - (vii) Approved the proposed amendment in guidelines regarding conferment of distinction as Sr. Advocate and approved names of 34 Advocates and conferred distinction of Senior Advocates to them.
 - (viii) Resolved to restructure the Vigilance Cell of the High Court by creating posts of Registrar (Vigilance) at each Divisional Head Quarter besides the existing posts at Jaipur and Jodhpur. To further strengthen the Vigilance Cell change in the procedure of departmental enquiries for minor penalties and major penalties has been approved.

Some Important Permanent Instructions (Circulars) issued by Hon'ble Rajasthan High Court

Circular No.	Date	Particulars
P.I./01/2009	02/01/2010	It is enjoined upon all the Presiding Officers of the Subordinate Courts to ensure that all the pages of pleadings are signed by the concerned party before paper is presented before the court.
P.I./02/2010	12/01/2010	It is enjoined upon all the District & Sessions Judges to keep some original Civil and Criminal cases with them for trial.
P.I./03/2009	21/01/2010	The Chief Metropolitan Magistrate/Chief Judicial Magistrate of Metropolitan Magistrate/Judicial Magistrate, shall discharge obligation keeping in view of the Principles of "Plea Bargaining" as enshrined in Chapter XXI-A of the Code of Criminal Procedure, 1973, and confessions in petty cases.
P.I./04/2010	18/02/2010	It is enjoined upon all the Presiding Officers of all the Subordinate Courts and tribunals to write their name invariably on the top and the bottom of the Judgment/Order below their signatures so that difficulties and embarrassment caused to the appellate court may be avoided.
P.I./05/2010	07/05/2010	It is directed to all the Presiding Officers to make strict compliance of provision of Section 2 (m) of the Rajasthan Advocates Welfare Fund Act, 1987 that where an Advocate is authorized to appear on behalf of another advocate for the purpose of seeking adjournment only, in that case, it is not necessary to affix requisite welfare funds stamps of Rs. 10/
P.I./06/2010	14/07/2010	It is directed to all the District & Sessions Judges to circulate following direction amongst the Officers posted in their district (including Officers posted on Deputation Posts) for making strict compliance to submit a declaration from time to time to the Concerned Allotment Authority about the person(s) who are residing in the Servant Quarters attached with their Official Residences and it shall be responsibility of the concerned Officer to ensure that no anti-social/unwanted element is permitted to use the Servant Quarters.
P.I./07/2010	18/08/2010	It is directed to all the Presiding Officers to expedite the cases in which accused are in judicial custody.
P.I./08/2010	13/12/2010	All the District & Sessions Judges are directed to forward the information pertaining to observation of strike/suspension of work by the Advocates on the very same day by Fax.

Creation Of Courts

Sr. No.	Ordinance No./Date	Name of Newly Created Court	Place
1	Ordinance No. pa.1 (1) Nyaya/02 dt. 14/05/09.	5 new courts of Civil Judge (Sr. Division) & ACJM	Mandal, Jalore, Shri Madhopur, Bari, Kekri
2	Ordinance No. F.1 (3) Nyaya/89 dt. 23/07/09	1 ADJ Court	Shahpura, Distt. Bhilwara
3	Ordinance No. 1 (5) Nyaya/06 dt. 01/09/09	14 Special Judicial Magistrate for pending cases under Negotiable Instrument Act, 1881	5 at Jaipur, 2 at Jodhpur, 2 at Udaipur, 1 at Kota, 1 at Ajmer, 1 at Sri Ganganagar, 1 at Bikaner, 1 at Bhilwara
4	Ordinance No. pa. 11 (4) Nyaya/07 dt. 03/09/09	1 Judicial Magistrate (Motor Vehicles Act Cases)	Jodhpur City
5	Ordinance No. pa 2 (2) Nyaya/09 dt. 05/11/09	Special Court, District Judge for hearing of Bomb Blast Cases	Jaipur
6	Ordinance No. pa. 2 (1) Nyaya/08 dt. 18/12/09	45 Gram Nyayalayas	Pisangan, Tijara, Nimrana, Barmer, Atru, Talwara, Garhi, Roopwas, Kaman, Mandal, Suwana, Bikaner, Kolayat, Taleda, Chittorgarh, Bhadesar, Rajgarh, Dausa, Basedi, Aaspur, Bichchhiwada, Sri Ganganagar, Anupgarh, Hanumangarh, Sambhar, Bassi, Sanchor, Sankda H.Q. Pokran, Jhalarapatan, Nawalgarh, Mandor, Osian, Hindaun, Kherabad, Itawa, Jayal, Raipur, Pratapgarh, Railmagara, Gangapur City, Piparalee, Pindwara, Deovli, Girwa, Kherwar
7	Ordinance No. pa. 9 (10) Nyaya/2002 dt. 03/05/2010	7 Family Courts	Bhilwara, Bundi, Jhalawar, Bikaner, Hanumangarh, Baran & Jodhpur
8	Ordinance No. pa. 1 (17) Nyaya/90 dt. 28/05/2010	1 new ADJ Court	Sumerpur
9	Ordinance NO. pa 1 (1) Nyaya/2002 dt. 11/08/2010	3 new courts of Civil Judge (Sr. Division) & ACJM	1 at Bharatpur, 2 at Jhalawar

Activities and Achievements of Rajasthan State Legal Services Authority

Month & Year	Program	mmes		
January, 2010	Conference on Conservation of Forest and Protection of Wild Life, Water Harvesting and Conservation, Prisoner's Rights			
March, 2010	Conference on A.D.R. Mediation and Concil	liation		
April, 2010	Conference on Maha Narega Scheme and n Institutions by Hon'ble Executive Chairman Services Authority			
May, 2010	Issued appeals in Newspapers against Ch Tobacco on which a programme was also bro			
July, 2010	Divisional Meeting of Ajmer Division i.e. Bhilwara, Merta City and Tonk for effe Programmes & Schemes.			
August, 2010	Divisional Meeting of Bharatpur Division i.e. District Legal Services Authority Bharatpur, Dholpur, Karauli and Sawai Madhopur for effective implementation of Legal Services Programmes & Schemes.			
October, 2010	Meeting of District Legal Services Authority Churu was held at Taluka Legal Services Committee Head Quarter Rajgarh for effective implementation of Legal Services Programmes & Schemes			
	Seminar was organized on the occasion of Senior Citizen Day at Jodhpur and Legal Services Programmes were organized on the occasion of World Menta Day			
July to October, 2010	Lok Adalat at High Court level, Special Lok Adalat at District & Taluka level, Special Legal Awareness Programmes at District & Taluka level			
November, 2010	Organization of State level Symposium on "Achieving Constitutional Goals of Equality and Social Justice-Contribution of Courts" in the gracious presence of Hon'ble Dr. M. Veerappa Moily, Union Minister Law & Justice			
December, 2010	During the period of Jan to Dec 2010 1. No. of Lok Adalat held 2. Cases decided 3. Award passed 4. Legal Aid provided 5. Legal Literacy Camps held 6. Public Grievance application disposed of through Legal Aid Clinic 12579 1208807 Rs.72,47,25,230/- 4962 persons 9374 camps 2754			
January, 2011	Mega Lok Adalat held during 24-01-201 27718, Award passed in MACT cases Rs.			

Important Activities of High Court Legal Services Committee

- 1. Rajasthan High Court Legal Services Committee, Jaipur organized meetings regarding disposal of pending applications for providing Legal Aid. Total **169** persons benefited through Legal Aid from January, 2010 to December, 2010.
- 2. The Executive Chairman, Rajasthan State Legal Services Authority sanctioned Legal Aid for three persons and advocates were appointed in **63** pending Legal Aid applications at Jodhpur.
- 3. Rajasthan High Court Legal Services Committee, Jodhpur organized meetings regarding disposal of pending applications for providing Legal Aid. Total **53** persons benefited through Legal Aid from July, 2010 to December, 2010.
- 4. **29** Cases were settled through Lok Adalat at High Court level at Jodhpur and Jaipur constituted under Section 19 of Legal Services Authority Act, 1987 in the period of January, 2010 to December, 2010.
- Mediation and Conciliation Center has been established at High Court level in Jodhpur and Jaipur in which 63 mediators were appointed by Rajasthan High Court.
 67 cases for mediation was referred to Mediation Centre at Rajasthan High Court Bench, Jaipur during January, 2010 to December, 2010.

Important Programmes of District Legal Services Authorities

Month & Year	Programmes
January, 2010	Special Legal Literacy Camps and awareness programmes were organized at District and Taluka Level for Narega Schemes, Senior Citizens, Children, Tribal Prisoners and Labour laws. Total 248 Legal Literacy Camps were organized in the State.
February, 2010	Special Legal Literacy Camps and awareness programmes for NAREGA Schemes, Right to women under the Hindu Marriage Act, Christian Marriage Act, Muslim Women's Protection Act and Special Marriage Act and Campaign against Female foeticide. 227 Legal Literacy Camps were organized during the month.
March, 2010	Awareness Programmes for upliftment and security of women, various Essential Laws, Provisions of daily use and awareness camps held in district jails and sub jails. 669 Legal Literacy Camps were organized during the month.
April, 2010	596 Legal Literacy Camps and Seminar held on Conservation of Forest and Protection of Wild Life, Legal Literacy Camps on Plea Bargaining, Water Harvesting and Conservation, restraining Child Marriage, Domestic Violence.
May, 2010	Awareness Programmes on Labour Rights and Duties, NREGA Scheme, World Anti Tobacco Day, Labour Day, Micro Legal Literacy Camps. Total 433 Camps held on various subjects during the month.
June, 2010	Awareness Programmes on World Environment Day and 204 Legal Literacy Camps were organized throughout Rajasthan.
July, 2010	Legal Literacy Camps for Education for all and aware the public about Social Justice. 134 Camps held to create awareness on latest laws by written and visual materials in the local language.
August, 2010	201 Special Legal Literacy Camps for awareness about Public Utility Services, Permanent Lok Adalat under Section 22B, Mediation and Plea Bargaining.
September, 2010	Awareness programmes for NREGA Schemes, Right to women under the Hindu Marriage Act, Christian Marriage Act, Muslim Women's Protection Act and Special Marriage Act and Campaign against Female foeticide. Total 288 Legal Literacy Camps were organized in the State.
October, 2010	Seminar organized for awareness in the Senior Citizens for their rights and maintenance provisions. Awareness camps were held for tribal children and slum dwellers. Legal Literacy Camps for the benefit of mentally disabled persons on the eve of Mental Health Day. Total 196 Legal Awareness programmes and camps were organized during the month.
November, 2010	Various Seminars and Legal Literacy camps in Mela festivals, religious places, pilgrim centers to observe the National Legal Service Day as Legal Services Week from 9 th November, 2010 to 16 th November, 2010 during the whole month 659 Legal Awareness Programmes were held in the State.
December, 2010	Several Awareness programmes were organized on occasion of World Aids Day and World Disable Day i.e. 01 Dec. 2010 & 03 Dec. 2010. Other than Legal Literacy Camps for NREGA Schemes, Right to women under the Hindu Marriage Act, rehabilitation of street children with cooperation from college students and NGOs etc. The total No. of 446 Camps were organized during the month.
January to December, 2010	Special Lok Adalats were held during the whole year for pending cases regarding Cheque dishonor, MACT, Matrimonial disputes, Revenue matters, Industrial Disputes and Labour cases, Consumer Court cases, Juvenile Justice Board cases, Rent Control Act cases. The total No. of 23461 cases decided by District and Taluka level Lok Adalats.

Activities of Rajasthan State Judicial Academy

{A} Workshops/Seminars organized by Rajasthan State Judicial Academy during the year 2010:

RSJA organized workshops/seminars at 13 places during 31/01/2010 to 07/03/2010. At 11 places workshops were presided over by Hon'ble Judges of Rajasthan High Court and in all 606 Judicial Officers took participation. The topics which were discussed and deliberated are:-

- 1. Trial of cases related to false evidence and offence against public justice,
- 2. Fundamentals of criminal trial including summary procedure, and
- 3. Cognizance of offence by Magistrate and powers u/s 156(3) of Cr. P.C.

Similarly, in the course of continuous Judicial Education Programme, workshop/seminar for third block was organized at 13 places during 18/04/2010 to 20/06/2010. These workshop/seminars were presided over by Hon'ble Judges of Rajasthan High Court. Twelve Hon'ble Judges made their participation by presiding over the workshop. In all 575 Judicial Officers attended and were benefited by it.

The topics which were discussed and deliberated are:-

- 1. Procedure for recording statement u/s 164 Cr.P.C., holding test identification parade of a person as well as case property. What is needed so that statement become substantive piece of evidence, and
- 2. Principles governing sentence in Criminal Cases, use of Probation of Offenders Act, 1958 and of Section 360 Cr.P.C.. Concept of suspended sentence.

For first block of year 2010-11, workshop/seminar was organized at 13 places during 29/08/2010 to 24/10/2010. At all the 13 places, these workshop/seminars were presided over by Hon'ble Judges of Rajasthan High Court. In all, 584 Judicial Officers attended and were benefited by it.

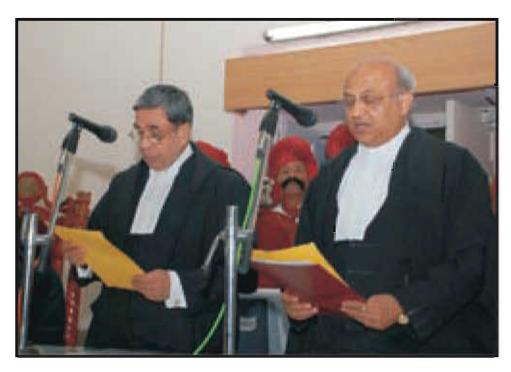
The topics which were discussed and deliberated are:

- 1. Suits for specific performance of contract with special reference to the relief to be given and admissibility in evidence of unregistered/unstamped document.
- 2. Legal aspects of counter claim and set-off.

Besides these, continuing Judicial Education Programme on "Procedural and Substantive Law relating to Rent Matters" was organized on 11th & 12th December, 2010 at RSJA, Jodhpur.

{B} Development of Web-Site:

The Web-site of Rajasthan State Judicial Academy, Jodhpur is developed with the help of NIC and Rajasthan High Court. The domain name is http://www.rajasthanjudicialacademy.nic.in.



Hon'ble The then Chief Justice Sh. Jagdish Bhalla ADMINISTERING THE OATH to Hon'ble Mr. Justice A.M. Sapre on his transfer to Rajasthan High Court as Judge on 11/02/2010 at Jodhpur.



Hon'ble The then Chief Justice Mr. Jagdish Bhalla ADMINISTERING THE OATH to Hon'ble Mr. Justice Arun Kumar Mishra on his transfer to Rajasthan High Court as Judge on 12/09/2010 at Jodhpur.



Hon'ble The then Chief Justice Mr. Jagdish Bhalla ADMINISTERING THE OATH to Hon'ble Mr. Justice Kailash Chandra Joshi on his elevation as Additional Judge of Rajasthan High Court on 24/05/2010 at Jodhpur.



Hon'ble The then Chief Justice Mr. Jagdish Bhalla ADMINISTERING THE OATH to Hon'ble Mr. Justice Sajjan Singh Kothari on his elevation as Additional Judge of Rajasthan High Court on 24/05/2010 at Jodhpur.



Hon'ble The then Chief Justice Mr. Jagdish Bhalla welcoming Hon'ble The Chief Justice of India Mr. S.H. Kapadia on 22/08/2010 at Jodhpur.



Hon'ble The Chief Justice of India Mr. S.H. Kapadia accompanied with Hon'ble Judges of Rajasthan High Court on 22/08/2010.



The Governor of Rajasthan His Excellency Mr. Shivraj V. Patil ADMINISTERING THE OATH to The Hon'ble Mr. Justice Arun Kumar Mishra on His Lordship's elevation as The Chief Justice of Rajasthan High Court on 26/11/2010 at Raj Bhawan, Jaipur.



The Hon'ble Mr. Justice Dalveer Bhandari, Judge, Supreme Court of India, Hon'ble The Chief Minister of Rajasthan Mr. Ashok Gehlot, Hon'ble The Union Law Minister Dr. M. Veerappa Moily and Hon'ble The Chief Justice Mr. Arun Mishra on the occasion of INAUGURATION OF FIRST GRAM NYAYALAYA at Bassi on 27/11/2010 (From Left to Right).



Hon'ble The Chief Justice Mr. Arun Mishra, Hon'ble Mr. Justice Dalveer Bhandari, Judge, Supreme Court of India, Hon'ble The Union Law Minister Dr. M. Veerappa Moily and Hon'ble The Chief Minister Mr. Ashok Gehlot RELEASING THE FOLDER ON GRAM NYAYALAYA at Bassi on 27/11/2010 (Left to Right).



Hon'ble The Chief Justice Mr. Arun Kumar Mishra presenting bouquet to Hon'ble The Union Law Minister Dr. M. Veerappa Moily on the occasion of symposium on "ACHIEVING CONSTITUTIONAL GOALS OF EQUALITY AND SOCIAL JUSTICE-CONTRIBUTION OF COURTS" on 27/11/2010 at Jawahar Kala Kendra, Jaipur.



Hon'ble The Union Law Minister Dr. M. Veerappa Moily, Hon'ble The Chief Justice Mr. Arun Kumar Mishra and Hon'ble Mr. Justice Prakash Tatia RELEASING THE BROCHURE on symposium on "ACHIEVING CONSTITUTIONAL GOALS OF EQUALITY AND SOCIAL JUSTICE-CONTRIBUTION OF COURTS" on Dt. 27/11/2010 at Jawahar Kala Kendra, Jaipur (Right to Left).



Hon'ble Mr. Justice Tarun Chatterjee, Judge, Supreme Court of India released a Book on the occasion of "CONFERENCE ON CONSERVATION OF FOREST AND PROTECTION OF WILD LIFE" held on 2nd January, 2010 at Ranthambore, Sawai Madhopur.



Hon'ble Mr. Justice Dalip Singh, Judge Rajasthan High Court, Hon'ble Mr. Justice Jagdish Bhalla, The then Chief Justice of Rajasthan High Court, Hon'ble Mr. Justice R.V. Ravindran, Judge Supreme Court of India and Hon'ble Mr. Justice K.S. Rathore, Chairman, State Legal Service Authority RELEASED A BOOK on the occasion of "ORGANIZATION OF CONFERENCE OF LEGAL AWARENESS FOR "A.D.R. MEDIATION AND CONCILIATION" held on 27th March, 2010 at Jaipur (Left to Right).



Hon'ble Mr. Justice K.S. Rathore, Chairman, State Legal Service Authority, Hon'ble Mr. Justice G.S. Singhvi, Judge, Supreme Court of India, Hon'ble Mr. Justice Dalveer Bhandari, Judge, Supreme Court of India, Hon'ble Mr. Justice Jagdish Bhalla, The then Chief Justice of Rajasthan, Hon'ble Mr. Justice H.R. Panwar, Chairman, State Legal Service Committee, Jodhpur RELEASED A BOOK on the occasion of "CONFERENCE ON WATER HARVESTING AND CONSERVATION" held on 3rd January, 2010 at Jodhpur. (Left to Right).

Some Recent Judgments of Rajasthan High Court

1. Reservation to Gurjars etc. (Special Backward Class) and Economically Backward Classes:-

Notification dated 31st July 2009 notifying the Rajasthan Scheduled Castes, Scheduled Tribes, Backward Classes, Special Backward Classes and Economically Backward Classes (Reservation of Seats in educational Institutions in the State and of Appointments and Posts in Service under the State) Act, 2008 (hereinafter referred as Act of 2008), the State Government has enhanced the reservation upto 68% by including Gurjars, Gadia Lohars, Banjaras and Raikas as Special Backward Classes (SBC). On 22.12.2010, in D.B. Civil Writ Petition No.13491/2009, Captain Gurvinder Singh & ors Vs. State of Rajasthan and other two cognate matters, Hon'ble Division Bench has observed that the aforesaid enhancement in reservation has been done without undertaking the requisite study and collecting quantifiable datas and without considering the criteria laid down by the Hon'ble Apex Court in M.Nagaraj's and Indira Sawhney's cases. Hon'ble the Court has further directed that the State Government shall revisit Sections 3 & 4 of the Act of 2008 as well as the notifications. Hon'ble the Court further held that benefit of reservation should be provided to the needy and is usurp by the persons in the same class who have already come up on higher income group. Hon'ble the Court has consequently referred the matter to Rajasthan State Backward Classes Commission to consider the exercise done by the State which will take time of one year and directed that if the State Government decides to enhance reservation beyond percentage which was existing prior to coming into force the Act of 2008, the State Government shall not to give effect for a period of 2 months thereafter.

2. Section 5(2) of Notaries Act, 1952:-

On 13.12.2010 in the case of *DB Civil Special Appeal (Writ) No.182/2010, State of Raj. & Ors Vs. Smt. Asha Bhansali*, Hon'ble Division Bench while deciding intra court appeals held that renewal of certificates of Practice as Notaries cannot be refused under the garb of amended Rules, 7, 7A & 7B of the Notaries Rules 1956. The procedure for appointment of notary which was prescribed w.e.f. 1.3.2009 could not have been applied in the case of renewal of Certificate of Practice as Notary.

3. Testimony of Eye witnesses:-

On 2nd Nov. 2010, Hon'ble Division Bench while deciding the *DB Cr. Appeal No.636/2005*, *Lal Chand* and others Vs. State of Raj. held that contradictions between the eye witnesses is a natural phenomena. Fringe various discrepancies in details contradictions in narration and embellishment in non-essential parts, cannot militate against veracity of the core of testimony, if there is an impression of truth and conformity of probability in substantial fabric of prosecution story. Evidence of a witness cannot be rejected on the ground that he did not behave in a particular manner.

4. Section 18 of the Rajasthan Non Govt. Educational Institutions Act, 1989:-

On 31.05.2010 in the case of Central Academy Society Vs. RNGEIT, Jaipur & Ors in DB Civil Special Appeal (Writ) No.344/2001 and other 2 connected appeals, the Full Bench considered the point "Whether

requirement of Section 18 of Rajasthan Non Govt. Educational Institutions Act, 1989 (herein after referred the Act of 1989) is attracted even in case of unaided recognized educational institutions?" and held that Section 18 of the Act of 1989 is attracted even in case of unaided recognized educational institutions except that the first proviso to Section 18 of the Act of 1989 would not apply in the disciplinary actions by the unaided private educational institution whereas the other provisions of Section 18 are 'without any doubt' applicable to all the institutions, aided or unaided.

5. Article 21-A of Constitution of India and Free and Compulsory Education Act, 2009:-

On 25.8.2010, Hon'ble the Single Bench while deciding bunch of 21 Writ Petitions in *Mooli Devi Choudhary & Ors Vs. State of Rajasthan & Ors, SB CWP No.6568/2010* held that education project like 'Sarva Shiksha Abhiyan' and 'Kastoorba Gandhi Balika Vidhyalaya' providing residential education facilities to the under privileged and backward class society and to the children between 06 to 14 years of age cannot be said to be time bound projects of the State Government/ Central Government and projects being of continuous nature and it being their constitutional obligation, *paucity of funds cannot be a ground to dispense with the services of the teachers* employed in such projects on contractual basis. *The court also quashed the procedure adopted for such appointment of teachers by private placement agencies* who, in turn, were so selected by inviting tenders by the respondent State. The court further held that *employees/teachers cannot be held to be 'workman'* covered by the provisions of Industrial Disputes Act, 1947 nor they can be so employed on the contractual basis by different placement agency as it is contrary to the provisions of Rajasthan (Regulation of Appointment to Public Services and Rationalization of Staff) Act, 1999. Further imparting of *education by the State Government/ Central Government is a 'Sovereign Function' of the State*.

6. Provision of Section 25-F of Industrial Disputes Act, 1947:-

On 28.5.2010 in the case of Rajendra Vs. State of Raj. & Ors, Hon'ble Division Bench while deciding the intra court appeal, held that in case of illegal discharge or dismissal, the industrial adjudicator has the discretion to award reasonable and adequate compensation in lieu of reinstatement. The courts can interfere by passing an award in lieu of right to claim reinstatement.

7. <u>Presumption of evidence:</u>

On 28.05.2010, Hon'ble Division Bench, in case of **D.B.** Criminal Appeal No. 151/2004, Gopal Lal Vs. State of Rajasthan, held that pendency of litigation between deceased and the accused in itself is no substantial evidence for presuming the fact that the accused appellant caused death of deceased. Not providing the Medical Aid to the deceased by the accused cannot be a ground for drawing any presumption regarding the alleged crime.

8. Circumstantial Evidence:-

On 28.05.2010, Hon'ble Division Bench while deciding the D.B. Cr. Appeal No.819/2003 Mangi Lal V/s State of Rajasthan, held that the prosecution is to prove each essential circumstance by leading trustworthy evidence which constitutes an unbroken chain leading towards infallible conclusion of guilt

of accused. The deceased was seen lastly with accused appellant. But there is gap of two to three months in between the last seen and recovery of dead body. Therefore possibility cannot be ruled out that death may have occurred after some days of the alleged last seen.

9. Section 32 of the Drugs & Cosmetics Act, 1940:-

On 26.3.2010 in the case of Habeas Corpus Petition No.6097/09, Dr. Hridya Narain Singh Vs. State of Rajasthan & Anr and DB Habeas Corpus Petition No.6089/09, Dr. Girish Agarwal Vs. State of Rajasthan & Anr, Hon'ble Division Bench held that the word 'Prosecution' used in Section 32(1) of the Drugs & Cosmetics Act, 1940 cannot be restricted to be in filing of complaint only. It is further held that availing of alternative remedy is no bar to the filing of writ petition where fundamental rights are violated. Further the provisions of Special Acts prevail upon the general law but the words used by the legislature in a particular legislation need to be given their liberal meaning. The words "Aggrieved person" used in Section 32 of the Drugs & Cosmetics Act, 1940 covers the father of a 'minor victim'.

10. Section 96 of Cr. P.C.:-

On 9th February 2010, in the matter of Ishwar Lal Khatri Vs. State of Rajasthan, FB Cr.Misc. Application No.1905/2009 filed under Section 96 of Cr.P.C. against the notification published in the Gazette of Rajasthan Homes Department on 5th August 1957 by which the State Government, in exercise of power under Section 95 Cr.P.C. has, forfeited the books namely 'Jagat Hitkarni' & 'Atma Puran'. Hon'ble the Full Bench while declining to interfere in the matter on the ground of bar of limitation, has dismissed the petition on the ground that in this matter wherein the limitation, of challenging the impugned notification, was 2 months and whereas the challenge was made after about 45 years from the date of the said notification and no reasons have been given for such a long delay. Hon'ble Full Bench held that bar of limitation cannot be treated to be an objection of merely technical nature.

11. Reservation in Promotion:-

On 05.02.2010 in the case of State of Rajasthan & Anr. Vs. Bajrang Lal Sharma & Ors. (D.B. Civil Special Appeal No.618/2009) and other connected six matters, the Division Bench held, that the Constitution (Eighty Fifth Amendment) Act dated 4th January, 2002 was only an enabling provision. The State Government, therefore, could not have issued Notification dated 28.12.2002 without carrying three exercises i.e. by collecting data and material, establishing the need for reservation by quantifiable data to show backwardness, inadequacy of representation and keeping in view the overall efficiency of State administration, the State Government is not entitled to make any reservation in promotion with consequential seniority for Scheduled Caste and Scheduled Tribes. Division Bench, therefore, quashed the notifications dated 28.12.2002 and 25.04.2008 being violative of Articles 14, 16, 16(4A) of the Constitution. Notification dated 25.4.2008 was also quashed as it took away vested and accrued rights retrospectively.

Division Bench further held that when challenge is made to seniority list and no specific relief is claimed against any individual, representation of SC, ST category are included, the writ petition cannot be dismissed only for the reason that all the persons, who would be vitally affected, have not been impleaded as party.

